

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No.: 330/TT/2023**

Date: 7.11.2023

To

Shri B.B. Rath  
Sr. General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Determination of Transmission Tariff from COD to 31.3.2024 for Three No. of Assets under “System Strengthening Scheme in Northern Region–XXXVII (NRSS-XXXVII)”.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.11.2023 :-

## **2019-24 period**

- a) Submit details of cost variation in case of Asset-1.
- b) Submit the Revised Cost Estimate for the instant project.
- c) Confirmation whether any more ACE is expected beyond 2024-25.
- d) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- e) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for all the assets.
- f) Provide Initial Spares discharge statement for the transmission assets.
- g) Effect of COVID-19 pandemic on the project.

- h) Status of the project as on 25.3.2020 and 1.4.2021 in accordance with MoP Letters dated 27.7.2020 and 12.6.2021 respectively.
- i) Confirm whether the associated downstream network for Asset-2 under PTCUL is ready.
- j) Confirm whether Asset-3 has been commissioned. If yes, please submit the revised tariff forms and IDC statement.
- k) Reasons for Time overrun for assets to be provided individually for all the assets mentioned in the instant petition.

**Forms**

- l) Form 10B (For Asset-3)
  - m) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
  - n) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-II.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed based on the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

# TL/SS/Communication Systems etc.

## Annexure-II

Asset (Asset- wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						